



2026:AHC:15853

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1879 of 2026

Pradeep Kumar

.....Petitioner(s)

Versus

Sub Divisional Magistrate Tehsil Sakaldiha District
Chandauli And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Balwant Singh, Vijendra Kumar
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned counsel for the respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.1/Sub Divisional Magistrate, Tehsil Sakaldiha District Chandauli to decide Case No.47 of 2006 (Computerized Case No.T202314080305644) (Kamla Prasad and another Vs. Vijaykant and others) expeditiously.
4. It is argued by learned counsel for the petitioner that the case has been filed on 23.03.2006 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. Heard learned counsel for the parties and perused the record.
6. It is unfortunate that the suit has been filed in the year 2006 and about 20 years have already been lapsed but till date no decision has been taken in the matter. Law is well settled that the revenue authorities should take a decision in the matter within time bound period.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.1/Sub Divisional Magistrate, Tehsil Sakaldiha District Chandauli to decide the aforesaid case strictly in accordance with law expeditiously and preferably within a period of three months from the date of production of certified copy of this order and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026

saqlain